

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

7. **IA-3310(MB)2024, IA-3289(MB)2024  
IN C.P. (IB)/3402(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES:

Uco Bank  
Vs.

Deege Orchards Private Limited

SECTION: 7, 154(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Prathamesh Nirkhe i/b Adv. Amit Tungare, Ld. Counsel for the Applicant present in IA-3310/2024. Adv. Narpat Singh i/b Indialaw LLP, Ld. Counsel for the Applicant present in IA-3289/2024.

**IA-3310(MB)2024**

2. The present Application filed by the Applicant under Rule 154(1) of the National Company Law Tribunal Rules, 2016 seeking rectification in the order dated 16.05.2024.
3. Counsel for the Applicant prays that in the order dated 16.05.2024 (IA No. 21 of 2024 in CP No.3402 of 2019) in the Paragraph No.2.1., the name of the IRP and the name of the Advocate are wrongly stated. We have perused the records and accordingly pass the following corrigendum to order dated 16.05.2024 in IA No. 21 of 2024 in CP No.3402 of 2019.
  - i. The name of the IRP in the Paragraph No.2.1. of the order dated 16.05.2024, “*Mr. Arundeeep Singh Pathania*” stands rectified and be read as “*Mr. Jagdish Kumar*”.
  - ii. The name of the Advocate for Applicant in the page 1, cause title of the order dated 16.05.2024, “*Nirbhe*” stands rectified and be read as “*Nirkhe*”.

4. With the above rectifications in the order dated 16.05.2024, IA-3310/2024 is **disposed of**.
5. This order shall be treated as part and parcel of the order dated 16.05.2024.  
Rest of the order remains unaltered.

**IA-3289(MB)2024**

6. Registry is directed to issue Court Notice to the Respondent Nos.1 & 2 clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Respondent Nos.1 & 2 are directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
7. List this matter on **20.08.2024** for further consideration.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**